



IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH, NAGPUR

SUO MOTU PUBLIC INTEREST LITIGATION NO. 03/2025

(COURT ON ITS OWN MOTION **VERSUS** THE STATE OF MAHARASHTRA & OTHERS)

*Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's orders.*

Court's or Judge's order

CORAM : NITIN W. SAMBRE AND SACHIN S. DESHMUKH, JJ.

DATE : JULY 15, 2025

P. C.

In the Times of India edition dated July 12, 2025 the news item was published under the caption “No Students in 300 Maha Colleges, but staff pocket crores in salaries” to which one of the learned members of the Bar has invited our attention.

2. The news item speaks of 300 colleges in Maharashtra are getting grants towards salary of the staff, however not a single student has taken admission in it. The aforesaid shocking revelation through the news item not only speaks of the wastage of the public money but also the mismanagement of the educational institutions by the Managements. In case, if the Management is not getting sufficient number of students in their institutions, the Statute provides for dealing with such situation and the staff of such institutions can be dealt with in accordance with the provisions of the Maharashtra Employees of Private Schools (Conditions of Service) Regulation Act, 1981, Secondary School Code so also the Right to Education Act, 2009.

3. As such, we need to have the entire information before the Court and the remedial measures taken by the State Government. The aforesaid fact of 300 Maharashtra Junior Colleges not getting a single student but the staff are being paid is admitted even at the State Government level as can be inferred from the news item.

4. That being so, we deem it appropriate to appoint Advocate Rahul Ghuge as Amicus Curiae. We request the learned Amicus Curiae to frame the appropriate petition within a period of two weeks from today. We direct Shri D.V. Chauhan, learned Senior Advocate and Government Pleader to provide necessary assistance to the learned Amicus Curiae.

5. List the matter for further consideration on August 04, 2025.

(SACHIN S. DESHMUKH, J.)

(NITIN W. SAMBRE, J.)

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